

12.15 hrs.

ELECTIONS TO COMMITTEES

(i) NATIONAL WELFARE BOARD FOR SEAFARERS

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLA-PATI TRIPATHI): I beg to move:

"That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

MR. DEPUTY-SPEAKER. The question is:

"That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

The motion was adopted.

(ii) NATIONAL FOOD AND AGRICULTURE ORGANISATION LIAISON COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to move:

"That in pursuance of the Ministry of Food, Agriculture, Community Development and Cooperation Resolution No. F. 10-1/65-FAIT, dated the 9th September, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee, subject to the provisions of the said Resolution."

MR. DEPUTY-SPEAKER. The question is:

"That in pursuance of the Ministry of Food, Agriculture, Community Development and Cooperation Resolution No. F. 10-1/65-FAIT, dated the 9th September, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee, subject to the provisions of the said Resolution."

The motion was adopted.

12.17 hrs.

MATTERS UNDER RULE 377

(i) LAND EROSION IN BIHAR DUE TO FLOODS IN KOSI AND GANGA

MR. DEPUTY-SPEAKER. Matter under rule 377. Already one is there in the Order Paper, Mr. Jyotirmoy Bosu has represented to me about news of some very serious incident that occurred in the North eastern India which has an important bearing on the security of this country and therefore I will admit that also after we have disposed of the first matter under rule 377

श्री जयदेव प्रसाद दास (कटिहार) : उपरोक्त महोदय, उत्तर बिहार के खगड़िया, नीवाछिवा और कटिहार जिल्लों के तटवर्ती लोगों की हालत भीषण बटाव और बाढ़ के कारण अबतही दयनीय हो गई है। नीवाछिवा घन्वडल के पतियामोर ग्राम, जिल की घाबड़ी डाई हवार है और 225 परिवार 1971 में धी कटा था और इस बार भी कोसी के रुदाव से कट रहा है, उन की हालत बिनासक है। 1971 में पतियामोर को एक प्रायर्षे ग्राम बनाने की योजना थी, लेकिन बिहार

सरकार नं वहाँ के लोगों को नहीं बसाया ।
प्राथम्य धाम योजना कहा है ?

दूसरी बात यह है कि मानसी के निकट रेलवे स्टेशन और राज मार्ग 31 गंगा के कटाव से बिल्कुल खतरे के बिन्दु पर पहुँच गया है और राज्य सरकार न उस को बचाने के लिये कुछ उपाय किये । लेकिन केन्द्रीय सरकार की उस धोर उपेक्षापूर्ण नीति के कारण धाम नेशनल हाईवे 31 और मानसी रेलवे स्टेशन बिल्कुल खतरे में था गया है और उस जगह गंगा का कटाव अगरे जारी रहा तो धामाम से हमारा अनेकजन बिल्कुल बट जायगा । शेष पूर्वी उत्तर भारत में नेशनल हाईवे के बट जाने से और रेल मार्ग के कट जाने से हमारा सम्बन्ध बिच्छेद हो जायगा । इसलिये मैं सिचाई मंत्री का ध्यान इस धोर धारणित करते हुए निवेदन करना चाहता हूँ कि खगरिया, नौगाछिया और कटिहार अनुमंडलों की जनता की कटाव और बाढ़ से रक्षा की जाये । खगरिया अनुमंडल की 1 लाख 50 हजार आबादी, नौगाछिया अनुमंडल की 75 हजार और कटिहार अनुमंडल की 50 हजार आबादी हर साल बाढ़ और कटाव से पीड़ित है । 15 हजार एकड़ जमीन खगरिया अनुमंडल की, 11 हजार एकड़ नौगाछिया अनुमंडल की और 7 हजार एकड़ भूमि कटिहार अनुमंडल की, जो कि उपजाऊ जमीन है, हर साल कटती है । अगरे एक एकड़ जमीन की कीमत 5000 रु० भी लगी है तो 33 हजार एकड़ भूमि, जो अत्यधिक उपजाऊ भूमि है हर साल गंगा और कामी के कटाव से बटती है । इसलिये अगरे वहाँ के रहने वाले किसानों की दयनीय हालत की धोर ध्यान नहीं दिया गया तो वे बेचारे बिल्कुल अनाथ हो जायेंगे । क्या योजना मंत्री ऐसे अनाथ लोगों के लिये एक नई योजना बनायेंगे, ताकि गंगालटवनी किनारों की हालत में सुधार हो ।

सिचाई और विद्युत संशोधन में उपबंधी (श्री सिद्धेश्वर प्रसाद) : उपाध्यक्ष महोदय, माननीय सदस्य ने जिन तीन अनुमंडलों में बाढ़ के कारण जो भीषण स्थिति उत्पन्न हुई है उस की धोर ध्यान धारणित किया है । बिहार सरकार इन क्षेत्रों में कटाव से बचाने के लिये कोशिश करती आयी है, इस बात का उल्लेख माननीय सदस्य ने भी किया है । इस क्षेत्र में बाढ़ से जो कटाव हो रहा है उसकी वजह से राष्ट्रीय राजपथ 31 और उसके साथ साथ जो रेलवे लाइन है उनको खतरा है । इन सब बातों को ध्यान में रखते हुए केन्द्रीय सरकार ने एक समिति बनाई थी और उस समिति ने रिपोर्ट दी थी । उस रिपोर्ट के अनुसार इस साल और अगले साल में उस क्षेत्र में बचाव के लिए बजट होना है जिन की धोर ध्यान दिया जा रहा है । अभी चूँकि बाढ़ का मौसम आ गया है इसलिए केन्द्रीय जन विद्युत धारण में बाढ़ के बचाव के लिए जो विशेष सदस्य है उनका भारत सरकार ने उस क्षेत्र को देखने के लिए भेजा है । जो सदस्य जन विद्युत धारण में हैं उन्हें यह भी कहा गया है कि पटना में बिहार सरकार के अधिकाधिकों में बात करे और तत्काल इस सम्बन्ध में जो भी कार्रवाई करने की आवश्यकता होगी बिहार सरकार को उस कार्रवाई को करने के लिए कहा जायगा ताकि रेलवे लाइन तथा और भी जिन विशेष बातों की धोर ध्यान देने की आवश्यकता है और जिन का अभी उल्लेख किया गया है, इस वर्ष और अगले वर्ष, उन कार्यों को पूरा करने की धोर पूरा ध्यान दिया जा सके ।

श्री सिद्धेश्वर प्रसाद वाक्य : उपाध्यक्ष महोदय

MR. DEPUTY-SPEAKER: Order, order When I am in the Chair, I try to accommodate every member to the farthest extent, but I have to run the House according to the Rules. Under

Rule 377, permission is given for a member to raise a point. In this case, Mr. Chandrappan's name is there. But he was not quick enough. I called the minister and he has forfeited his right. Please don't insist. Because some mistake has been committed through oversight, let us not commit more irregularities.

SHRI S M BANERJEE (Kanpur)
 But it can be rectified by calling him now.

MR DEPUTY-SPEAKER Not in this way. The heavens are not going to fall if Mr Chandrappan does not have the right to intervene now. Under Rule 377 when a member has raised a point, if the minister concerned is ready with an answer he gives the answer. The member may not be satisfied. There should be some other opportunity. This should not be made into a debate.

(ii) **REPORTED ATTACK BY BRTF PERSONNEL ON PEOPLE IN MEGHALAYA**

SHRI JYOTIRMOY BOSU Sir a telegram has been received which is in fact very alarming that 18 days have passed and unspecified number of deaths have taken place in a region near Shillong.

The following telegram was received yesterday from Shri Pohshna a Congress Member of the Meghalaya Legislative Assembly and President of Jaintia Hills Movement.

Jaintia people by Resolution of Twentyfifth July last demand judicial enquiry into wanton brutal attack by Pioneer Company of Border Roads Organisation on innocent local people while celebrating annual festival on eleventh July at Eighth mile Jowai Bull Fighting Ground killing two persons and wounded many."

The facts of the case as could be gathered are as follows. On the 11th of July there was a bull fight at a place eight miles from Jowai the headquarters of Jaintia Hills District

of Meghalaya on the Jowai-Badarpur Road. Since the year 1971-72 this road has been under the control of the Border Road Organisation and a number of camps of the Border Road Task Force were set up along the road. Members of the Border Road Task Force are centrally recruited from elsewhere and organised into work gangs. Owing to the high-handedness, misbehaviour, and disrespect of local customs, feelings and susceptibilities on the part of the Border Road Task Force gangs their relationship with the villagers had never been good.

Bull fight is a very popular sport with the people of Jaintia Hills and on this day, the 11th of July a good number of villagers had collected to watch the fight. Members of the Border Road Task Force were also present in good strength. It was reported that after the bull fight was over these BRTF personnel misbehaved with girls and women who were selling tea at the place. This led to a fight with the local villagers, in which an unspecified number of deaths and injuries took place on both sides. Even though 18 days have passed we are in darkness. Pathmen is in darkness and newspapers have not given any news.

The occurrence has raised the resentment of the local people against the Border Roads Organisation on a new pitch and is fraught with grave consequences. It is now 18 days since the above unfortunate event took place. We would like to know the full facts of the case and what the Ministry of Defence which exercises administrative control over the Border Roads Organisation, has done in the matter. Have any of the culprits of the BRTF been apprehended and punished? Since this organisation is reported to have achieved practically nothing in improving the road in question but, on the other hand, has created fresh problems in this sensitive area where the people are peace-loving, will the Government consider the with-